

NOTIFICATION

In the interest of administration, Hon'ble the Chief Justice in exercise of the powers conferred by Section 5 read with Section 2 (h) of the Right to Information Act, 2005 (Act No. 22 of 2005) has been pleased to order henceforth that the work of State Public Information Officer at High Court Level is assigned to Shri Partap Singh Thakur, Central Project Coordinator with immediate effect.

BY ORDER

REGISTRAR GENERAL

31341-48
Endst.HHC/Admn.1(18)/78-XIV- Dated December 1, 2015

Copy forwarded to:-

1. The Deputy Registrar-cum-Special Private Secretary to the Hon'ble the Chief Justice, High Court of Himachal Pradesh, Shimla.
2. The Principal Secretary (Home) to the Government of Himachal Pradesh, Shimla - 171002.
3. The Principal Secretary (Law) to the Government of Himachal Pradesh, Shimla - 171002.
4. All The District & Sessions Judges/Additional District & Sessions Judges, Presiding Officers, Fast Tract Courts, Civil Judges (Sr.Divn.)/(Jr.Divn.) in Himachal Pradesh;
5. Shri Partap Singh Thakur, Central Project Coordinator, High Court of Himachal Pradesh, Shimla.
4. All the Addl. Registrars/ Deputy Registrars/ Assistant Registrars/Secretaries, High Court of Himachal Pradesh, Shimla.
5. The Secretaries/Private Secretaries/ PAs to the Registrar General/ Registrar (Vigilance)/ Registrar (Rules)/Registrar (Judicial)/ Registrar (Administration)/ Registrar (Establishment) & CPC, High Court of Himachal Pradesh, Shimla.
6. ✓ The Scientific Officer, NIC, H.P., High Court, Shimla. He is directed to upload the above Notification on the High Court Website today itself.


REGISTRAR GENERAL